

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 62/MP/2014**

**Sub:** Petition for revision of the Escalation Rates for domestic Coal published by the Central Electricity Regulatory Commission for the purposes of payment in the PPA under Case -I Bidding process.

Petitioner : Indiabulls Power Limited.

**Petition No. 50/MP/2015**

**Sub:** Petition for revision of the methodology for computing the escalation rates for domestic coal (payment) published by the Central Electricity Regulatory Commission under clause 5.6 (vi) of the competitive bidding guidelines dated 19.1.2005.

Petitioner : MB Power (Madhya Pradesh) Limited

Date of hearing : 9.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Parties present : Shri Sanjey Sen, Senior Advocate, IBPL  
Shri Anurag Sharma, Advocate, IBPL  
Shri Ajit Panda, IBPL  
Shri Ajit Warriar, Advocate, MB Power Ltd.  
Shri Aashish Gupta, Advocate, MB Power Ltd.  
Shri Dushyant Manocha, Advocate, MB Power Ltd.  
Shri Monoj Rastogi, MB Power Ltd.  
Shri Rahul Sharma, MB Power Ltd.

**Record of Proceedings**

These petitions have been filed by the petitioners for revision of methodology for computation of escalation rates for domestic coal for payment purposes.

2. The Commission observed that the Ministry of Commerce and Industry has set up a committee to revise the WPI index and create a separate index for coal used in the power sector. Therefore, once the Ministry publishes a separate index, it will help in

addressing the problem being faced by the petitioners. However, this process of revising the WPI index may take time.

3. Learned senior counsel for Indiabulls Power Limited requested the Commission to adjourn the matters *sine die* and case can be revived after the decision by the Ministry of Commerce and Industry is known.

4. Learned counsel for M.B. Power Ltd made a similar prayer in respect of Petition No. 50/MP/2015.

5. The Commission directed to adjourn the matter *sine die*. The petitioners were granted liberty to approach the Commission for listing of the petitions for hearing after the decision with regard to revision of WPI index/creation of separate index for coal used in the power stations.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**